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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 251/252(3)/NCLT/AHM/2018**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2018**

Name of the Company: Rashmikant Patel

V/s.

ROC, Gwalior

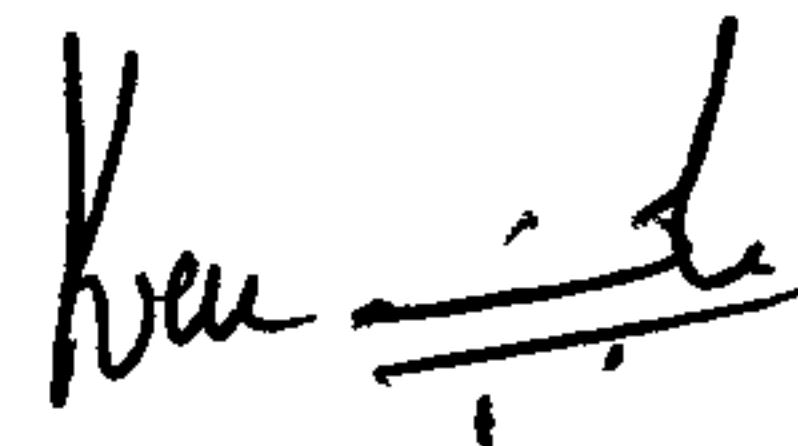
Section of the Companies Act: Section 252(3) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. Kunal P Vaishnav

Advocate

Appellant



2.

**ORDER**

Advocate Mr. Kunal P. Vaishnav is present for the Appellant. None for the ROC

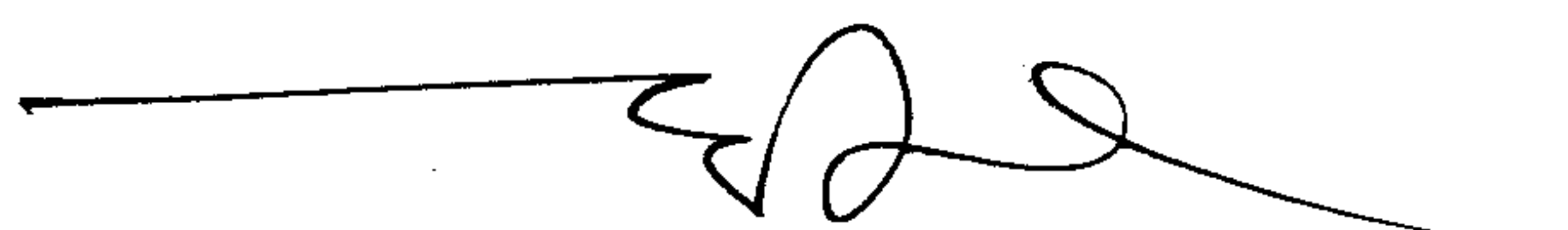
No representation of the ROC as well as Income Tax Department is received.

The Registry as well as Appellant are directed to serve the notice of date of hearing on the ROC as well as Income Tax Department along with copy of the order under acknowledgment.

List the matter on 21.08.2018.



**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI  
(MEMBER JUDICIAL)**

Dated this the 24<sup>th</sup> day of July, 2018.